

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6659
ANSWERED ON:10.05.2002
INCOME TAX RAIDS
ADHI SANKAR;CHANDRESH PATEL KORDIA

Will the Minister of FINANCE be pleased to state:

(a) whether Income Tax Department officers have conducted country-wide raids, particularly in Mumbai on April 16, 2002 and during March and April, 2002 on the premises of money lenders, hotel owners and at some other places;

(b) if so, the details of seizure made; and

(c) the concrete steps taken/proposed to be taken by the Government to check such illegal activities and apprehend the persons found involved therein ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN).

(a)&(b): Details of searches conducted by the Income tax Department at premises of money lenders and hotel owners during March and April 2002, and of seizure made therefrom are given below:

Nature of Business	Place	Date of search	Seizure made (in lakhs)
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Money lender	Chengannur, Alleppy (Kerala)	13.3.2002	133.00
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Phulera,	20.3.2002	20.55	
Rajasthan			

Hotel and restaurant	Chennai	11.4.2002	140.00
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Mumbai	11.4.2002	925.81	
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Total 1219.36

(c): Whenever any information about illegal activities is found during the search, same is passed on to the concerned Agencies. So far as the Income Tax Department is concerned, block assessments are framed within a period of two years from the end of the month in which search is conducted to determine the undisclosed income of previous six years. Seized assets are adjusted against the tax and interest levied on completion of the block assessments. For various defaults under the Income Tax Act, 1961, prosecutions are also launched.